



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***





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# NOTICE




IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE HON'BLE JUDGES</b>	<b>PERIOD</b>
	<p><b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"><li><i>1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i></li><li><i>2. All Contempt Matters.</i></li><li><i>3. SARFAESI Act matters.</i></li><li><i>4. Income Tax Appeal.</i></li><li><i>5. Appeals under Companies Act.</i></li><li><i>6. PIL and taken up matters.</i></li><li><i>7. Writ Petitions against Order Of CAT.</i></li><li><i>8. Writ Appeal pertaining to service matters of Central Government Employees.</i></li></ol> <p><i>Along with such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N. UNNI KRISHNAN NAIR</b></p>	<p><b>FROM 04-11-2024 TO 08-11-2024</b></p>
	<p><b>[ CIVIL BENCH-II ] [ COURT NO. 2 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"><li><i>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></li><li><i>2. Writ Petition (Civil) relating to Academic Matters.</i></li><li><i>3. Writ Petition (Civil) relating to Academics Institutions.</i></li></ol>	<p><b>HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 3 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"><li><i>1. Bail matters pertaining to Special Acts.</i></li><li><i>2. Bail matters (where punishment is less than or equal to 7 years).</i></li><li><i>3. W.P.(Crl.) Matters pertaining to Special Acts and where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i></li></ol>	<p><b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CIVIL BENCH- IV ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</b></p>	<p><i>FROM 04-11-2024 TO 08-11-2024</i></p>
	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 5 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SUMAN SHYAM</b></p>	<p><i>-DO-</i></p>
	<p><b>[ DIVISION BENCH- II ] [ COURT NO. 7 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition(C) relating to Police and Army Actions.</i></li> <li>2. <i>Custodial Death.</i></li> <li>3. <i>Writ Petition (Foreigners Matters).</i></li> <li>4. <i>Writ Petition pertaining to Court martial of defence personnel and armed forces.</i></li> <li>5. <i>Writ Appeal (Foreigners Matters).</i></li> <li>6. <i>Writ Appeal pertaining to matters of Board of Revenue.</i></li> <li>7. <i>Habeas Corpus matters.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR. JUSTICE KALYAN RAI SURANA AND HON'BLE MR. JUSTICE KARDAK ETE</b></p>	<p><i>-DO-</i></p>
	<p><b>[CIVIL BENCH- III ] [ COURT NO. 8 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Bank and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE NELSON SAILO</b></p>	<p><i>-DO-</i></p>

	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 10 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference Cases.</i></li> <li>2. <i>Criminal Appeal including Hill Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>All Criminal Appeals.</i></li> <li>5. <i>Confirmation of Decree of Divorce and such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI AND HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA</b></p>	<p><i>FROM 04-11-2024 TO 08-11-2024</i></p>
	<p><b>[ CIVIL BENCH-V ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition (Civil) relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANISH CHOUDHURY</b></p>	<p><i>-DO-</i></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail Matters (Where punishment is more than 7 years).</i></li> <li>2. <i>Bail Matters (Where punishment is less than or equal to 7 years).(Including motion)</i></li> <li>3. <i>W.P.(Crl.) Matters where punishment is more than 7 years (Other than Habeas Corpus matters).</i></li> <li>4. <i>Criminal Appeal (From the year 2020 onwards)</i></li> <li>5. <i>Criminal Appeal (Jail)( From the year 2020 onwards)</i></li> <li>6. <i>Criminal Petition)( From the year 2020 onwards)</i></li> <li>7. <i>Criminal Revision Petition)( From the year 2020 onwards)</i></li> <li>8. <i>Tr. Petition (Crl)</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</b></p>	<p><i>-DO-</i></p>

	<p><b>[ CIVIL BENCH-I AND CIVIL BENCH-II ] [ COURT NO. 15 ]</b></p> <p><b><u>This Bench will take up Matters pertaining to:</u></b></p> <ol style="list-style-type: none"> <li>1. S.A.O.</li> <li>2. R.F.A.</li> <li>3. R.S.A.</li> <li>4. F.A.O.</li> <li>5. MAC Appeal.</li> <li>6. M.F.A</li> <li>7. Civil Revision Petition.</li> <li>8. Civil Revision Petition (I/O).</li> <li>9. Testamentary Cases.</li> <li>10. Arbitration Appeal.</li> <li>11. Transfer Petition (Civil).</li> <li>12. LA Appeal.</li> <li>13. RERA Appeal.</li> <li>14. Matrimonial Appeal (arising out of order other than Family Courts).</li> <li>15. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</li> <li>16. Writ Petition (Civil) relating to Academic Matters.</li> <li>17. Writ Petition (Civil) relating to Academics Institutions</li> </ol>	<p><b>HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b>FROM 04-11-2024 TO 08-11-2024</b></p>
	<p><b>[ CIVIL BENCH- I AND CIVIL BENCH- II ] [ COURT NO. 16 ]</b></p> <p><b><u>This Bench will take up Matters pertaining to:</u></b></p> <ol style="list-style-type: none"> <li>1. S.A.O. (including fresh cases)</li> <li>2. F.A.O. (including fresh cases)</li> <li>3. MAC Appeal. (including fresh cases)</li> <li>4. Civil Revision Petition. (including motion)</li> <li>5. Civil Revision Petition (I/O). (including motion)</li> <li>6. Testamentary Cases. (including fresh cases)</li> <li>7. Transfer Petition (Civil). (including fresh cases)</li> <li>8. RERA Appeal. (including fresh cases)</li> <li>9. M.F.A(including fresh cases)</li> <li>10. Arbitration Appeal. (including fresh cases)</li> <li>11. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</li> <li>12. Writ Petition (Civil) relating to Academic Matters.</li> <li>13. Writ Petition (Civil) relating to Academics Institutions.</li> </ol>	<p><b>HON'BLE MR. JUSTICE KAKHETO SEMA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CIVIL BENCH- III, IV AND V ] [ COURT NO. 17 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV (up to the year 2020).</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V (up to the year 2020).</i></li> <li>6. <i>Writ Petition (Civil) relating to Land Matters.</i></li> <li>7. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>8. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> <li>9. <i>Writ Petition (Civil) relating to State Govt. Employees. (only cases pending at the hearing stage)</i></li> <li>10. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. (only cases pending at the hearing stage)</i></li> <li>11. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. (only cases pending at the hearing stage)</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE DEVASHIS BARUAH</b></p>	<p><i>FROM 04-11-2024 TO 08-11-2024</i></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:(Including Hearing on all days)</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Appeal (Including fresh cases).</i></li> <li>2. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>3. <i>Criminal Petition (Including motion).</i></li> <li>4. <i>Criminal Revision Petition (Including motion).</i></li> <li>5. <i>Tr. Petition (Crl.)(Including motion).</i></li> <li>6. <i>Bail matters pertaining to Special Acts (Including motion).</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:(Including Hearing on all days)</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Appeal (up to the year 2019 ).</i></li> <li>2. <i>Criminal Petition (up to the year 2019 ).</i></li> <li>3. <i>Criminal Revision Petition (up to the year 2019 ).</i></li> <li>4. <i>Criminal Appeal (J) (up to the year 2019 ).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</b></p>	<p><b>-DO-</b></p>